

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1200 OF 2018 IN
APPEAL NO. 236 OF 2015

Dated: 04th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Tanot Wind Power Ventures Pvt. Ltd.

.... Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andley for R-1

Mr. Pradeep Misra for UPCL

ORDER

(IA NO. 1200 OF 2018 - FOR EXTENSION OF TIME)

We have heard learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

Learned counsel appearing for the Appellant, Mr. Anand K. Ganesan submitted that, the instant application is filed for extension of another two week's time granted by this Tribunal in its Order dated 28.05.2018 passed in Appeal No. 236 of 2015 for filing the necessary application before the State Commission. Further, he submitted that in the light of the statement made in the application, the same may kindly be accepted and IA may kindly be allowed the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated therein extension of

another two weeks are granted to learned counsel appearing for the Appellant from today to file the necessary application before the State Commission, as requested. He may do the needful, as requested, by **18.09.2018**. IA is allowed and stands disposed of.

(S. D. Dubey)
Technical Member

vt/pk

(Justice N. K. Patil)
Judicial Member